

14.38 hrs.

The Lok Sabha re-assembled after Lunch at thirty-eight minutes past Fourteen of the Clock.

(Mr. Deputy Speaker in the Chair)

[English]

PAPERS LAID ON THE TABLE

Bank of Maharashtra Officers Employees' (Conduct) (Amendment) Regulations 1993 and Notifications under the Customs Act, 1962 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : On behalf of Shri M. V. Chandrashekhara Murthy, I beg to lay on the Table,

(1) A copy of the Bank of Maharashtra Officer Employees' (Conduct) (Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. AX-1/ST/OSR/3847/93 in Gazette of India dated the 17th April, 1993 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in library. See No. LT 4298/93]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 :—

(i) The New Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. 5013 in Gazette of India dated the 21st November, 1992 together with a corrigendum thereto published in Notification No. DCDC 92/7485 dated the 23rd January, 1993.

(ii) The Corporation Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. HRD/DISC/92 in Gazette of India dated the 13th February, 1993.

[Placed in library. See No. LT 4299/93]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 382(E) published in Gazette of India dated the 22nd April, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 21/85-Cus., dated the 1st February, 1985 so as to reduce the basic custom duty on natural raw rubber from 70 percent *ad valorem* to 25 per cent *ad valorem*.

(ii) G.S.R. 394(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.

(iii) G.S.R. 395(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 50 per cent; *ad valorem* on certain specified refractory raw materials including Dead Burnt Magnesite.

(iv) G.S.R. 396(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum rescinding certain notifications mentioned in the notification.

(v) G.S.R. 397(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain Amendments to the Notification No. 19/93-Cus., dated the 28th February, 1993 so as to prescribe a basic customs duty of 60 percent *ad valorem* on Vinyl Pyridine Monomer.

(vi) G.S.R. 398(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 10 per cent *ad valorem* on certain life saving drugs.

(vii) G.S.R. 399(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 40 per cent *ad*

valorem on Industrial diamonds, whether natural or synthetic, in dust or in powder form.

(viii) G.S.R. 400(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.

(ix) G.S.R. 401(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.

(x) G.S.R. 402(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 50 per cent *ad valorem* on certain specified goods mentioned in the notification which are mainly used in the manufacture of automobile components.

(xi) G.S.R. 403(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 60 per cent *ad valorem* on sub-assemblies and modules imported for the manufacture of certain telecommunication equipments.

(xii) G.S.R. 404(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.

(xiii) G.S.R. 405(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe a basic customs duty of 10 per cent *ad valorem* on certain life saving equipments.

(xiv) G.S.R. 450(E) published in Gazette of India dated the 11th June, 1993 together with an explanatory memorandum making certain amend-

ments to certain notifications mentioned in the notification so as to withdraw the exemption from the additional duty of customs.

(xv) G.S.R. 451(E) published in Gazette of India dated the 11th June, 1993 together with an explanatory memorandum rescinding certain notifications.

(xvi) G.S.R. 462(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to Notification Nos. 280/76-Cus., and 321/76-Cus., dated the 2nd August, 1976 so as to substitute the name 'Burma' with 'Union of Myanmar'.

(xvii) G.S.R. 489(E) published in Gazette of India dated the 2nd July, 1993 together with an explanatory memorandum making certain amendments to Notification No. 89/89-Cus., dated the 1st March, 1989 so as to delete item 10 of the Table from the scope of the said notification.

(xviii) G.S.R. 502(E) published in Gazette of India dated the 9th July, 1993 together with an explanatory memorandum making certain amendments to Notification No. 18/93-Cus., dated the 28th February, 1993 so as to extend the concessional Customs duty on 75 per cent to isomers of Allethrin.

(xix) S.O. 573(E) published in Gazette of India dated the 28th July, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for the purpose of assessment of imports and calculation of Stamp duty.

(xx) S.O. 572(E) published in Gazette of India dated the 28th July, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for purpose

of assessment of exports and calculation of Stamp duty. [Placed in library. See No. LT 4300/93]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—

(i) G.S.R. 383(E) published in Gazette of India dated the 23rd April, 1993 together with an explanatory memorandum seeking to prescribe excise duty of 15 percent *ad Valorem* on machinery, plant or laboratory equipment for treatment of material by condensing or cooling (other than refrigerating and air-conditioning machinery and parts thereof).

(ii) G.S.R. 406(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to Notification No. 1/93-CE, dated the 28th February, 1993.

(iii) G.S.R. 407(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic excise duty of 15 percent *ad Valorem* on cellulose insole board or sheets.

(iv) G.S.R. 408(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic excise duty of 30 percent *ad Valorem* on ceramic sanitary ware of porcelain or china.

(v) G.S.R. 410(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to provide full exemption from excise duty in respect of parts when used within the factory in which they have been produced, for manufacture of a railway or tramway locomotive and rolling stock.

(vi) G.S.R. 409(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to Notification No. 52/86-CE, dated the 10th February, 1986 so as to reduce the basic excise duty on glass fibres and articles thereof from 20 percent to 15 percent *ad Valorem*.

[Placed in library see No. LT 4301/93]

(5) A copy of the Post Office Saving Bank Accounting (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 499(E) in Gazette of India dated the 8th July, 1993 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

[Placed in library see No. LT 4302/93]

(6) A copy of the Notification No. S.O. 338(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1993 notifying that during the year 1993-94, subscriptions made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of twelve percent per annum, issued under section 5 of the Public Provident Fund Act, 1968.

[Placed in library see No. LT 4303/93]

14.39 hrs.

ESTIMATES COMMITTEE

THIRTY-SECOND REPORT

[English]

DR. KRIPASINDHU BHOI (Sambalpur) : I beg to present the Thirty-Second Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Tenth Report of the Estimates Committee (10th Lok Sabha) on the Ministry of Finance (Department of Revenue)—Central Board of Direct Taxes,